

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LAGROWTH ASSOCIATES PRIVATE LIMITED (FORMERLY KNOWN AS MONTAGE SALES PRIVATE LIMITED)

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Lagrowth Associates Private Limited (formerly known as Montage Sales Private Limited)
2. Date of incorporation of Corporate Debtor	26th August, 2019
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51909DL2019PTC354266
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office : B-26, B-Block, Jhilmil Industrial Area, Delhi, DL-110095
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order : 10.02.2023 (as per the NCLT Order dated 10.02.2023 in Corporate Petition No. IB-796 (ND)2022)
7. Estimated date of closure of insolvency resolution process	09.08.2023 (180 days from the date of Order dated 10.02.2023)
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mohan Lal Jain Reg No: IBBI/IPA-002/IP-N00006/2016-17/110095
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address : F-2/28, Sector-15, Rohini, New Delhi - 110089 Email : ml_jain@sumedhamanagement.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address for submitting Claims : C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2nd Floor, Safdarjung Enclave, New Delhi - 110029 Email : crp.lagrowthapl@gmail.com
11. Last date for submission of claims	24.02.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-IV has ordered the commencement of a corporate insolvency resolution process of Lagrowth Associates Private Limited on 10.02.2023.

The creditors of Lagrowth Associates Private Limited are hereby called upon to submit their claims with proof on or before 24.02.2023 to the interim resolution professional at the address mentioned against item 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

MOHAN LAL JAIN
Interim Resolution Professional
Date : 13.02.2023 Reg No: IBBI/IPA-002/IP-N00006/2016-17/110095
Place : New Delhi Validity of AFA till 06th June, 2023

OSBI
IT-Foreign Offices Department, State Bank of India, Global IT Centre, Kapas Bhavan, Sector-10, CBD Belapur, Navi Mumbai-400614

NOTICE INVITING TENDER

RFP No: SBI/GITC/ITFO/2022/2023/948 DATED: 13.02.2023

Bids are invited by State Bank of India from the eligible bidders for Request for Proposal for procurement of Software Solution/Service for WhatsApp Banking in SBI Foreign Offices. For details, please visit 'Procurement News' at <https://bank.sbi>

Commencement of download of RFP: From 13.02.2023.

Last date and time for submission of bids: 06.03.2023 upto 16:00hrs.

Place: Navi Mumbai
Date: 13.02.2023

Dy. General Manager
IT-Foreign Offices Department

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹12,200 crore (Face Value)**.

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Green shoe) option (₹cr)	Tenure (in Years)	Type of auction
1	Assam	800	-	10	Yield based
2	Bihar	2,000	-	10	Yield based
3	Gujarat	1,000	-	7	Yield based
4	Haryana	1,000	-	8	Yield based
5	Madhya Pradesh	3,000	-	11	Yield based
6	Manipur	200	-	12	Yield based
7	Mizoram	100	-	13	Yield based
8	Puducherry	250	-	12	Yield based
9	Punjab	800	-	18	Yield based
10	Telangana	500	-	17	Yield based
11	Uttarakhand	300	-	10	Yield based
12	Uttar Pradesh	2,000	-	10	Yield based
	Total	12,200			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **February 14, 2023 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (<https://rbitd.direct.org.in>). For further details please refer to RBI press release dated **February 10, 2023 (Friday)** on RBI website www.rbi.org.in

"Don't get cheated by E-mails / SMSs / Calls promising you money"

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ZEE LEARN LIMITED

1. Name of corporate debtor	Zee Learn Limited
2. Date of incorporation of corporate debtor	4th January 2010
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63011MH2010PLC198405
5. Address of the registered office and principal office (if any) of corporate debtor	135, Continental Building, Dr. Annie Besant Road, Worli, Mumbai-400018
6. Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT order dated 10th February 2023
7. Estimated date of closure of insolvency resolution process	8th August 2023 (180th day from the date of CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/IPA-001/IP-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063 Email: rohitmehra@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 135, Continental Building, Dr. Annie Besant Road, Worli, Mumbai-400018 Email: ip.zeelearn@gmail.com and crp.zl@in.ey.com
11. Last date for submission of claims	24th February 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Zee Learn Limited on 10th February 2023.

The creditors of Zee Learn Limited, are hereby called upon to submit their claims with proof on or before 24th February 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only to ip.zeelearn@gmail.com and crp.zl@in.ey.com. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rohit Mehra
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063
Date and Place: 13th February 2023, Mumbai

This advertisement is for information purposes only and not for publication, distribution, or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used herein and not confined herein shall have the meaning assigned to them in the Letter of Offer dated February 01, 2023 (the "Letter of Offer" or "LOF") filed with the BSE Limited ("BSE") ("BSE SME"), and the Securities and Exchange Board of India ("SEBI") for information and dissemination on the SEBI's website pursuant to the proviso to Regulation 3 of the Securities Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 ("SEBI (ICDR) Regulations").

SHUKRA PHARMACEUTICALS LIMITED

Corporate Identification Number: L24231GJ1993PLC019079

Our Company was originally incorporated as a private limited company on March 04, 1993, under the name and style of "Relish Pharmaceuticals Private Limited" under the provisions of the Companies Act, 1956, with the Registrar of Companies, Gujarat, Dadra & Nagar Haveli. Our Company was converted into a public limited company pursuant to a shareholders resolution passed at an Annual General Meeting of the Company held on August 31, 1993 and the name of our Company was changed to "Relish Pharmaceuticals Limited", and a fresh Certificate of Incorporation consequent upon conversion to public limited company was issued by the Registrar of Companies, Gujarat, Dadra & Nagar Haveli on September 13, 1993. Subsequently, the name of company was changed to "Shukra Pharmaceuticals Limited" and a fresh certificate of incorporation was issued by Registrar of Companies, Gujarat, Dadra and Nagar Haveli on September 22, 2016. The equity shares of our Company were listed on the BSE Limited on September 30, 1994. The Scrip symbol 'SHUKRAPHAR' and ISIN 'INE551C01028'. The Corporate Identification Number of our Company is L24231GJ1993PLC019079.

Registered Office: 3rd Floor, Dev House, Opp. WIAA Office, Judges Bungalows Road, Bodakdev, Ahmedabad - 380054
Contact Person: Ms Arpita Kabra, Company Secretary and Compliance Officer | Tel: 079-48000430 | Email-ID: info@shukrapharmaceuticals.com | Website: www.shukrapharmaceuticals.com

PROMOTERS: MR. DAKSHESH SHAH, MS. ANAR PATEL, MR. SUJAY MEHTA AND MS. PAYAL MEHTA

ISSUE OF UPTO 93,94,050* EQUITY SHARES WITH A FACE VALUE OF ₹10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹20 (RUPEES TWENTY ONLY) EACH INCLUDING A SHARE PREMIUM OF ₹10 (RUPEES TEN ONLY) PER RIGHT EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT OF UPTO ₹18,78,81,000 (RUPEES EIGHTEEN CRORE SEVENTY EIGHT LAKHS EIGHTY ONE THOUSAND ONLY) ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 6RIGHTS EQUITY SHARES FOR EVERY 1 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON FEBRUARY 02, 2023 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 2 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 112 OF THE LETTER OF OFFER.

***Assuming full subscription**

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATION*	ISSUE CLOSES ON*
WEDNESDAY, FEBRUARY 15, 2023	THURSDAY, FEBRUARY 23, 2023	TUESDAY, FEBRUARY 28, 2023

* Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renounees on or prior to the Issue Closing Date.

* Our Board or a duly authorized committee thereof will have the right to extend the Issue Period as it may determine from time to time not exceeding 30 (thirty) days from the Issue Opening Date. Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA*

Simple, Safe, Smart way of Application - Make use of it!!!
*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check section on ASBA below.

In accordance with Regulation 76 of the SEBI (ICDR) Regulations, SEBI Circulars no. SEBI/CFD/DIL/ASBA/1/2009/30/12 dated December 30, 2009, CIR/CFD/DIL/1/2011 dated April 29, 2011 and SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020 ("SEBI ASBA Circulars"), all Investors desiring to make an Application in this issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details "Procedure for Application through the ASBA Process" on page 123 of Letter of Offer.

Please note that in accordance with Regulation 77A of the SEBI (ICDR) Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Rights equity shares in this issue are advised to furnish the details of their demat account to the registrar to the issue at least two working days prior to the Issue Closing Date, i.e., Thursday, February 23, 2023 to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date. They may also communicate with Registrar with the helpline number 022-23010771 / 49614132 and their email address: support@purvashare.com

Prior to the issue opening date, the rights entitlement of those resident eligible equity shareholders, among others, who hold equity shares in physical form and whose demat account details are not available with our company or the registrar, shall be credited in a demat suspense escrow account opened by our company. In accordance with the SEBI Rights Issue Circulars, the eligible equity shareholders who hold equity shares in physical form as on record date and who have not furnished the details of their demat account to the registrars of our company at least two working days prior to the issue closing date i.e., by Thursday, February 23, 2023, shall not be entitled to make an application for rights equity shares against their entitlements with respect to the equity shares held in physical form.

PROCEDURE FOR APPLICATION: In accordance with Regulation 76 of the SEBI (ICDR) Regulations, SEBI Rights Issue Circulars and ASBA Circulars, all Investors desiring to make an Application in this issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA.

For details, please see "Procedure for Application through the ASBA Process" on page 123 of the Letter of Offer.

PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS: Investors desiring to make an Application in this issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSB or online/electronic Application through the website of the SCSBs (if made available by such SCSB) for authorizing such SCSB to block Application Money payable on the Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorization to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application.

Self-Certified Syndicate Banks

For the list of banks which have been notified by SEBI to act as SCSBs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intMid=34>. For details on Designated Branches of SCSBs collecting the Application Form, please refer to the above-mentioned link.

Please note that subject to SCSBs complying with the requirements of SEBI Circular bearing reference number 'CIR/CFD/DIL/13/2012' dated September 25, 2012 within the periods stipulated therein, ASBA Applications may be submitted at the Designated Branches of the SCSBs, in case of Applications made through ASBA facility.

Further, in terms of the SEBI Circular CIR/CFD/DIL/1/2013 dated January 02, 2013, it is clarified that for making applications by SCSBs on their own account using ASBA facility, SCSBs should have a separate account in their own name with any other SEBI registered SCSB(s). Such account shall be used solely for the purpose of making application in the issue and clear demarcated funds should be available in such account for applications. SCSBs applying in the issue shall be responsible for ensuring that they have a separate account in their own name with any other SCSB having clear demarcated funds for applying in the issue and that such separate account shall be used as the ASBA account for the application, for ensuring compliance with the applicable Regulations.

APPLICATION BY ELIGIBLE EQUITY SHAREHOLDERS HOLDING EQUITY SHARES IN PHYSICAL FORM: Please note that in accordance with Regulation 77A of the SEBI (ICDR) Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialized form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Equity Shares in this issue are advised to furnish the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date.

PLEASE NOTE THAT THE ELIGIBLE EQUITY SHAREHOLDERS WHO HOLD EQUITY SHARES IN PHYSICAL FORM AS ON RECORD AND WHO HAVE NOT FURNISHED THE DETAILS OF THEIR RESPECTIVE DEMAT ACCOUNTS TO THE REGISTRAR AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE CLOSING DATE, SHALL NOT BE ELIGIBLE TO MAKE AN APPLICATION FOR RIGHTS EQUITY SHARES AGAINST THEIR RIGHTS ENTITLEMENTS WITH RESPECT TO THE EQUITY SHARES HELD IN PHYSICAL FORM.

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM: Please note that the rights equity shares applied for in this issue can be allotted only in dematerialized form and to the same depository account in which our equity shares are held by such investor on the record date.

DISPATCH AND AVAILABILITY OF ISSUE MATERIALS: The dispatch of Abridged Letter of Offer and Rights Entitlement Letter along with the Application form has been completed on February 11, 2023 by the Registrar to the Issue to all the Eligible Equity Shareholders of the company, whose name appeared in the Register of Members/Beneficial Owners of the company as on record date, i.e., February 02, 2023 in electronic form through e-mail on February 11, 2023 to the equity shareholders who have registered email ids and physically through registered post to the equity shareholders who have not registered email ids with us or with Registrar to the Issue. Investors can access the Letter of Offer, the Abridged Letter of Offer and the Application Form (provided the Eligible Equity Shareholders is eligible to subscribe for the Rights Equity Shares under applicable laws on the websites of (i) Our Company's website www.shukrapharmaceuticals.com; (ii) Registrar to the Issue's website www.purvashare.com; (iii) BSE's website at www.bseindia.com.

Eligible Equity Shareholders can obtain the details of their respective Rights Entitlements from the website of the Registrar to the Issue's website www.purvashare.com by entering their DP-ID and Client-ID and PAN.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS: In accordance with Regulation 77A of the SEBI (ICDR) Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (a) The demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialized form; and (b) A demat suspense escrow account opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to: (i) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI (LODR) Regulations; or (ii) Equity Shares held in the account of IEPF authority; or (iii) The demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (iv) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (v) Credit of the Rights Entitlements returned / reversed / failed; or (vi) The ownership of the Equity Shares currently under dispute, including any court proceedings, as applicable.

APPLICATION ON PLAIN PAPER UNDER ASBA PROCESS: An Eligible Equity Shareholder who is eligible to apply under the ASBA process may make an application to subscribe to this issue on plain paper in case of non-receipt of Application Form as detailed above. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholders not being in a position to obtain it from any source may make an application to subscribe to this issue on plain paper with the same details as the Application Form and that is available on the website of the Registrar, Stock Exchange. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorizing such SCSB to block Application Money from the said bank account maintained by the same SCSB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights and should not utilise the Application Form for any purpose including renunciation even if it is received subsequently.

PLEASE NOTE THAT APPLICATION ON PLAIN PAPER CANNOT BE SUBMITTED THROUGH ASBA FACILITY.

The application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his bank, must reach the office of the Designated Branch of the SCSB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being "Shukra Pharmaceuticals Limited";
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Registered Folio No./DP and Client ID No.;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialized form;
- Number of Rights Equity Shares entitled to;
- Total number of Rights Equity Shares applied for;
- Number of additional Rights Equity Shares applied for, if any;
- Total amount paid at the rate of ₹ 20/- for Rights Equity Shares issued in one Rights Entitlement;
- Details of the ASBA Account such as the account number, name, address and branch of the relevant SCSB;
- In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FCNR/NRO Account such as the account number, name, address, branch of the SCSB with which the account is maintained and a copy of the RBI approval obtained pursuant to Rule 7 of the FEMA Rules.
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to this Issue;
- Authorization to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB); and
- In addition, all such Eligible Equity Shareholders are deemed to have accepted the following:

"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. If we confirm that I/We are not in the United States and understand that neither us, nor the Registrar or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the issue under the securities laws of their jurisdiction. "I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

I/We acknowledge that the Company, its affiliates and others will rely upon the truth and accuracy of the foregoing representations and agreements."

In cases where multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, including cases where an Investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an application being rejected, with our Company and the Registrar not having any liability to the Investor.

The plain paper Application form will be available on the website of the Registrar at www.purvashare.com.

Our Company and the Registrar shall not be responsible if the Applications are not uploaded with SCSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

LAST DATE FOR APPLICATION: The last date for submission of the duly filled in the Application Form or a plain paper Application is Tuesday, February 28, 2023 i.e., Issue Closing Date. Our Board of Directors or a committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with an SCSB, uploaded with the Stock Exchange and the Application Money is not blocked with the SCSB, on or before the Issue Closing Date or such date as may be extended by the Board of Directors or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and the Board of Directors or any committee thereof shall be at liberty to dispose of the Rights Equity Shares hereby offered, as provided under the section, "Basis of Allotment" on page 134 of the Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchange or such extended time as permitted by the Stock Exchange.

PROCEDURE FOR RENUNCIATION OF RIGHTS ENTITLEMENTS: The Investors may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchange; or (b) through an off - market transfer during the Renunciation Period. Such renunciation shall result in renunciation of the Rights Equity Shares. The Investors should have the demat Rights Entitlements credited/lying in his/her own demat account prior to renunciation. The trades through On Market Renunciation and Off Market Renunciation will be settled by transferring the Rights Entitlements through the depository mechanism.

Investors may be subject to adverse foreign, state or local tax or legal consequences as a result of trading in the Rights Entitlements. Investors who intend to trade in the Rights Entitlements should consult their tax advisor or stockbroker regarding any cost, applicable taxes, charges and expenses (including brokerage) that may be levied/trading in Rights Entitlements.

a) On Market Renunciation: The Investors may renounce the Rights Entitlements, credited to their respective demat accounts by trading/selling them on the secondary market platform of the Stock Exchange through a registered stock broker in the same manner as the existing Equity Shares of our Company.

In this regard, in terms of provisions of the SEBI (ICDR) Regulations and the SEBI Rights Issue Circular, the Rights Entitlements credited to the respective demat accounts of the Eligible Equity Shareholders shall be admitted for trading on the Stock Exchange under the ISIN:INE551C20010 that shall be allotted for the Rights Entitlement subject to requisite approvals. The details for trading in Rights Entitlements will be as specified by the Stock Exchange from time to time.

The Rights Entitlements are tradable in dematerialized form only. The market lot for trading of Rights Entitlements is 1 Share. The On Market Renunciation shall take place only during the Renunciation Period for On Market Renunciation, i.e., Wednesday, February 15, 2023 to Thursday, February 23, 2023 (both days inclusive).

The Investors holding the Rights Entitlements who desire to sell their Rights Entitlements will have to do so through their registered stock brokers by quoting the ISIN:INE551C20010 (for Rights Entitlement) that has been allotted for the Rights Entitlement and indicating the details of the Rights Entitlements they intend to sell. The Investors can place order for sale of Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The On Market Renunciation shall take place electronically on secondary market platform of BSE under automatic order matching mechanism and on 'T+2' rolling settlement bases, where 'T' refers to the date of trading.

The transactions will be settled on trade-for-trade basis. Upon execution of the order, the stock broker will issue a contract note in accordance with the requirements of the Stock Exchange and the SEBI.

b) Off Market Renunciation: The Investors may renounce the Rights Entitlements, credited to their respective demat accounts by way of an off-market transfer through a depository participant. The Rights Entitlements can be transferred in dematerialized form only.

Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renounees on or prior to the Issue Closing Date.

The Investors holding the Rights Entitlements who desire to transfer their Rights Entitlements will have to do so through their depository participant by issuing a delivery instruction slip quoting the ISIN INE551C20010 (for Rights Entitlement) that has been allotted for the Rights Entitlement, the details of the buyer and the details of the Rights Entitlements they intend to transfer. The buyer of the Rights Entitlements (unless already having given a standing receipt instruction) has to issue a receipt instruction slip to their depository participant. The Investors can transfer Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The instructions for transfer of Rights Entitlements can be issued during the working hours of the depository participants. The detailed rules for transfer of Rights Entitlements through off-market transfer shall be as specified by the NSDL and CDSL from time to time.

LISTING AND TRADING OF THE RIGHTS EQUITY SHARES TO BE ISSUED PURSUANT TO THE ISSUE: The existing Equity Shares are listed and traded on BSE under ISIN 'INE551C01028'. The Rights Equity shall be credited to temporary ISIN which will be frozen until the receipt of the final listing / trading approvals from the Stock Exchange. Upon receipt of such listing and trading approvals, the Rights Equity Shares shall be debited from such temporary ISIN and credited to the existing ISIN as fully paid-up equity share of our company. Our Company has received-in-principle approval from the BSE through letter bearing reference number DCS/RIGHT/CP/FP/2998/2022-23 dated January 06, 2023.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" on page 108 of the Letter of Offer.

BANKER TO THE ISSUE AND REFUND BANK: HDFC Bank Limited

MONITORING AGENCY: N.A.

FOR RISK FACTORS AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER AND ABRIDGED LOF.

OTHER IMPORTANT LINKS AND HELPLINE: The Investors can visit following links for the below-mentioned purposes:

- Frequently asked questions and online / electronic dedicated investor helpline for guidance on the Application process and resolution of difficulties faced by the Investors: www.purvashare.com
- Update of Indian address / email address / mobile number in the records maintained by the Registrar or our Company: www.purvashare.com
- Update of demat account details by Eligible Equity Shareholders holding shares in physical form: www.purvashare.com
- Request Letter to be sent by the non-resident Eligible Equity Shareholders to the Registrar at their email id: support@purvashare.com for updating their Indian address. The Request Letter should be accompanied by their PAN card and Address proof. Kindly note that the non-resident Eligible Equity Shareholders who do not have an Indian address are not eligible to apply for this Issue.

REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED</p> <p>9 Shiv Shakti Industrial Estate, J.R. Boricha Marg, Near Lodha Excelus, Lower Parel East, Mumbai - 400 011 Maharashtra, India. Tel: 022-23010771 / 49614132 Email: support@purvashare.com Investors Grievance E-mail: support@purvashare.com Website: www.purvashare.com Contact Person: Ms. Deepali Dhuri SEBI Registration Number: INR000001112</p> <p>Investors may contact the Registrar to the Issue or the Company Secretary and Compliance Officer for any pre-issue / post issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the issue, with a copy to the SCSB, giving full details such as name and address of the applicant, number of Equity Shares applied for, ASBA Account number and the Designated Branch of the SCSB where the CAF, or the plain paper application, as the case may be, was submitted by the ASBA.</p>	<p>MS. ARPITA KABRA</p> <p>3rd Floor, Dev House, Opp. WIAA Office, Judges Bungalows Road, Bodakdev, Ahmedabad - 380054, India. Telephone: 079 - 48000430 Email: info@shukrapharmaceuticals.com</p>
<p>REGISTRAR TO THE ISSUE</p> <p>PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED</p> <p>9 Shiv Shakti Industrial Estate, J.R. Boricha Marg, Near Lodha Excelus, Lower Parel East, Mumbai - 400 011 Maharashtra, India. Tel: 022-23010771 / 49614132 Email: support@purvashare.com Investors Grievance E-mail: support@purvashare.com Website: www.purvashare.com Contact Person: Ms. Deepali Dhuri SEBI Registration Number: INR000001112</p>	<p>COMPANY SECRETARY AND COMPLIANCE OFFICER</p> <p>MS. ARPITA KABRA</p> <p>3rd Floor, Dev House, Opp. WIAA Office, Judges Bungalows Road, Bodakdev, Ahmedabad - 380054, India. Telephone: 079 - 48000430 Email: info@shukrapharmaceuticals.com</p>

FOR SHUKRA PHARMACEUTICALS LIMITED